



The Kerala High Court Services (Determination of Retirement Age) Act, 2008

Act 34 of 2008

Keyword(s):

Determination of Retirement Age, Servants of the High Court

Amendment appended: 12 of 2023

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ACT NO.34 OF 2008

**THE KERALA HIGH COURT SERVICES (DETERMINATION OF
RETIREMENT AGE) ACT, 2008**

An Act to determine the retirement age of the officers and servants of the High Court of Kerala.

Preamble.- WHEREAS, it is considered necessary to determine the retirement age of the officers and servants of the High Court of Kerala on par with the officers and servants of other services of the State;

BE it enacted in the Fifty-ninth Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Ordinance may be called the Kerala High Court Services (Determination of Retirement Age) Act, 2008.

(2) It shall be deemed to have come into force on the 1st day of January, 2007.

2. Determination of Retirement Age in High Court Services.- Notwithstanding anything contained in any other law for the time being in force or in any rule, or in any judgment, decree or order of any court, the compulsory retirement of an officer or servant of the High Court of Kerala shall take effect from the afternoon of the last day of the month in which he attains the age of 55 years.

3. Special Provision for payment of Salary.- Notwithstanding anything contained in section 2, the officers or servants of the High Court of Kerala, if any, continued in service beyond the age of 55 years will be eligible for the salary and allowances for the period during which they actually worked till the 22nd day of October, 2007, but their such service shall not be counted for any other service benefits or pensionary benefits.

4. Repeal and Saving.-(1) The Kerala High Court Services (Determination of Retirement Age) Ordinance, 2008 (32 of 2008), is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the said Ordinance shall be deemed to have been done or taken under this Act.



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 12
Vol. XII

തിരുവനന്തപുരം,
ശനി
Thiruvananthapuram,
Saturday

2023 ജനുവരി 07
07th January 2023
1198 ധനു 23
23rd Dhanu 1198
1944 പൗഷം 17
17th Pousha 1944

നമ്പർ
No. 69

GOVERNMENT OF KERALA
Law (Legislation-E) Department
NOTIFICATION

No. 93/Leg.E1/2022/Law.

Dated, Thiruvananthapuram, 6th January, 2023
22nd Dhanu, 1198
16th Pousha, 1944.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 5th day of January, 2023.

By order of the Governor,

V. HARI NAIR,
Law Secretary.



ACT 12 OF 2023**THE KERALA HIGH COURT SERVICES (DETERMINATION OF RETIREMENT AGE)
AMENDMENT ACT, 2022***An**Act*

to amend the Kerala High Court Services (Determination of Retirement Age) Act, 2008.

Preamble.—WHEREAS, it is expedient to amend the Kerala High Court Services (Determination of Retirement Age) Act, 2008 (34 of 2008) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala High Court Services (Determination of Retirement Age) Amendment Act, 2022.

(2) It shall be deemed to have come into force on the 24th day of April, 2009.

2. *Amendment of section 2.*—In the Kerala High Court Services (Determination of Retirement Age) Act, 2008 (34 of 2008), in section 2, for the words and figures “shall take effect from the afternoon of the last day of the month in which he attains the age of 55 years”, the words, symbols and figures “who are appointed before the 1st day of April, 2013 shall take effect from the afternoon of the last day of the month in which she or he attains the age of 56 years and those who are appointed on or after the 1st day of April, 2013 and who is a member of the National Pension System shall take effect from the afternoon of the last day of the month in which she or he attains the age of 60 years or as the case may be, decided by the Government from time to time” shall be substituted.

